

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

Civil Appeal No(s). 4114/2012

SINGARENI COLLIERIES CO.LTD.TR.GEN.MGR.

Appellant(s)

VERSUS

T.USHARANI & ORS.

Respondent(s)

O R D E R

The learned Counsel for the petitioner shall cure the defects as pointed out in the office report dated 09.10.2014 within a period of four weeks from today. In default, the Civil Appeal shall stand dismissed without further reference to the Court.

It is made clear that any application for restoration will only be considered in case payment of Rs. 2000/- is personally deposited by the learned Advocate-on-Record for the petitioner with the Supreme Court Legal Services Committee.

.....J.  
(KURIAN JOSEPH)

New Delhi  
January 19, 2015.

ITEM NO.39

COURT NO.11

SECTION XIIA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 4114/2012

SINGARENI COLLIERIES CO.LTD.TR.GEN.MGR.

Appellant(s)

VERSUS

T.USHARANI & ORS.

Respondent(s)

(office report on default)

Date : 19/01/2015 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH  
[IN CHAMBER]

For Appellant(s)

Mr. P. Parmeswaran, Adv.  
Mr. Anurag Mathew, Adv.

For Respondent(s)

Mr. Sridhar Potaraju, Adv.  
Mr. Gaichangpou Gangmei, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The learned Counsel for the petitioner shall cure the defects as pointed out in the office report dated 09.10.2014 within a period of four weeks from today. In default, the Appeal shall stand dismissed without further reference to the Court.

It is made clear that any application for restoration will only be considered in case payment of Rs. 2000/- is personally deposited by the learned Advocate-on-Record for the petitioner with the Supreme Court Legal Services Committee.

(Pooja Sharma)  
Sr. P.A.

(Veena Lakhina)  
Court Master

(signed order is placed on the file)